

1	2	3	4	5
20.	Sikkim	2.50	0.94	3.44
21.	Tamil Nadu	2.00	1.62	3.62
22.	Telangana	0.00	1.26	1.26
23.	Tripura	1.50	3.25	4.75
24.	Uttar Pradesh	5.00	1.57	6.57
25.	Uttarakhand	2.25	1.22	3.47
26.	West Bengal	0.00	2.35	2.35
27.	Puducherry	0.25	0.00	0.25
Allocation for Maintenance and Repair of NHs in FY 2019-20				
28.	NHAI			100.00*
29.	NHIDCL			50.00*
30.	BRDB			140.00*

*For NHs entrusted to National Highway Authority of India (NHAI), National Highways and Infrastructure Development Corporation Ltd. (NHIDCL) and Border Roads Development Board (BRDB), neither separate funds for FDR nor State/UT-wise fund under Maintenance and Repair is allocated.

Speed limit for vehicles on National Highways

128. SHRI A. VIJAYAKUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of speed limit fixed for various types of vehicles on National Highways etc.;

(b) if so, whether many of the vehicles are not following the speed limits due to illogical limit levels; and

(c) if so, whether there is any proposal to revise speed limit of vehicles on National Highways?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) The Ministry *vide* notification S.O.1522 (e) dated 6th April, 2018 has fixed the maximum speed limit in respect of different classes of motor vehicles on different roads in India. These are as under:

Maximum speed per hour in kilometres on roads in India

Sl. No.	Class of Motor Vehicles	Expressway with Access Control	4 lane and above divided carriageway (roads with Medianstrips/ Dividers)	Road within Municipal Limits	Other Roads
1.	Motor vehicles used for carriage of passengers comprising not more than eight seats in addition to the driver's seat (M1 category vehicles)	120	100	70	70
2.	Motor vehicles used for carriage of passengers comprising nine or more seats in addition to the driver's seat (M2 and M3 category Vehicles)	100	90	60	60
3.	More vehicles used for carriage of goods (All N category Vehicles)	80	80	60	60
4.	Motor Cycles	80*	80	60	60
5.	Quadricycle	-	60	50	50
6.	Three wheeled Vehicles	-	50	50	50

*If permitted to ply on Expressway.

** No cognizance of the violation of the speed limits shall be taken under section 183 of the Motor Vehicles Act, 1988, if the speed detected is within 5 per cent of the maximum speed.

(b) No such information is available in the Ministry.

(c) There is no such proposal presently under consideration to revise speed limit of vehicles on National Highways.